

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 18/AM13
HELD ON 01.08.2012
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 18/87-NC-7/2012 of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' held on **01.08.2012** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri Krishan Kumar, Deputy DGFT and Convener
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 17/AM13 held on 24.07.2012.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-101	NC No.: 18/AM13 Dated: 01.08.2012	Status: Deferred
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DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/197/AM11/DES-VII	04/24/40/127/AM11	0410116566 dated 24.08.2010
01/87/50/205/AM11/DES-VII	04/24/40/144/AM11	0410116984 dated 06.09.2010
01/87/50/206/AM11/DES-VII	04/24/40/152/AM11	0410116993 dated 06.09.2010
01/87/50/198/AM11/DES-VII	04/24/40/125/AM11	0410116567 dated 24.08.2010
01/87/50/521/AM11/DES-VII	04/24/40/339/AM11	0410122663 dated 21.03.2011

Request: Review of NC's decision taken by NC in its Meeting No. 10/AM12 against five advance authorizations.

held on 08.06.2011

Decision: The Committee noted that as per earlier decision of NC, visit of factory premises of the firm could not be made on the request of Representative of D/o C&PC. Hence, it was decided that D/o C&PC may be requested to further examine the issue and send their comments immediately. A list of all pending cases of the firm may be forwarded to D/o C&PC.

Deferred for two weeks.

Case No. A-102	NC No.: 18/AM13 Dated: 01.08.2012	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/244/AM10/DES-VII	04/24/40/88/AM10	0410108652 dated 19.10.2009
01/87/50/534/AM11/DES-VII	04/24/40/353/AM11	0410122928 dated 25.03.2011
01/87/50/62/AM12/DES-VII	04/24/40/56/AM12	0410124442 dated 27.05.2011

Request: Enhancement in the quantity of Import Items.

Decision: The Committee noted that as per earlier decision of NC, visit of factory premises of the firm could not be made on the request of Representative of D/o C&PC. Hence, it was decided that D/o C&PC may be requested to further examine the issue and send their comments immediately. A list of all pending cases of the firm may be forwarded to D/o C&PC.

Deferred for two weeks.

Case No. A-103	E.I. DUPONT INDIA PVT. LTD.	Status: Deferred
NC No.: 18/AM13 Dated: 01.08.2012	HQ F. No. 01/87/162/00021/AM13/DES-VII	

Request: Modification in the Standard Input-Output (SION) appearing at S. No. H-471.

Decision: A D/L No. 46011/74/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 giving 15 days for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case.

Deferred for three weeks.

Case No. A-104	CHIRAG PACK (INDIA) PVT. LTD.	HQ F. No. 01/87/050/00201/AM12/DES-VII	Status: Deferred
NC No.: 18/AM13 Dated: 01.08.2012	Adv. Lic. No. 0310642777 dated 18.07.2011	RLA F. No. 03/94/040/00333/AM12	

Request: Amendment in the description and enhancement in the quantity of Import

Item No. 5.

Decision: A D/L No. 46011/96/2011-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 05.07.2012 giving 15 days time for submission of information. In response to above D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.07.2012. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-105	RLA, LUDHIANA		Status: Deferred
	NC No.: 18/AM13 Dated: 01.08.2012	HQ F. No. 01/87/162/00065/AM13/DES-VII	

Request: Amendment in the description of Import Item No. 7 of SION A – 1691.

Decision: A copy of RLA's letter has been forwarded to DIPP on 09.07.2012. Comments of DIPP are awaited.

Deferred for two weeks.

ONLINE CASES

Case No.:5/27/87-ALC1/2011	Party Name:FLOETER INDIA RETORT POUCHES PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
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1	HQ File :01/87/050/00218/AM12/	RLA File :05/23/040/00165/AM12/	Lic.No/Date:0510298625 04.08.2011	Defer Date:15.08.2012
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.05.2012. Comments of D/o C&PC are awaited.				

2	Case No.:6/30/87-ALC1/2011	Party Name:BILCARE LIMITED	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00232/AM12/	RLA File :31/83/040/00131/AM12/	Lic.No/Date:3110050878 07.10.2011	Defer Date:15.08.2012
Decision: A D/L No. 46011/179/2004-PC.II dated 29.06.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 16.07.2012 giving 15 days time for submission of information. Reply awaited from the firm.				

3	Case No.:4/36/87-ALC1/2011	Party Name:COSMO FILMS LTD	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00272/AM12/	RLA File :03/94/040/00582/AM12/	Lic.No/Date:0310659828 14.10.2011	Defer Date:22.08.2012
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.07.2012. Comments of D/o C&PC are awaited.				

4	Case No.:9/41/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00318/AM12/	RLA File :32/24/040/00044/AM12/	Lic.No/Date:3210051494 14.12.2011	Defer Date:22.08.2012
Decision: A D/L No. 46011/08/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

5	Case No.: 25/5/87-ALC1/2012	Party Name:MARPOL PVT. LIMITED	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00054/AM13/	RLA File :17/24/040/00084/AM12/	Lic.No/Date:1710004776 13.01.2012	Defer Date:15.08.2012
	Decision: A copy of application has been forwarded to DIPP on 24.05.2012. Comments of DIPP are awaited.			

6	Case No.: 18/46/87-ALC1/2011	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00381/AM12/	RLA File :24/24/040/00016/AM12/	Lic.No/Date:2410035264 16.01.2012	Defer Date:15.08.2012
	Decision: A D/L No. 46011/85/2012-PC.II dated 03.07.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 13.07.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

7	Case No.: 7/45/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00358/AM12/	RLA File :31/83/040/00205/AM12/	Lic.No/Date:3110052648 30.01.2012	Defer Date:15.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 05.06.2012. Comments of D/o C&PC are awaited.			

8	Case No.: 8/45/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00359/AM12/	RLA File :31/83/040/00216/AM12/	Lic.No/Date:3110052649 30.01.2012	Defer Date:15.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 05.06.2012. Comments of D/o C&PC are awaited.			

Case No.: 17/47/87-ALC1/2011	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Approved
HQ File :01/87/050/00398/AM12/	RLA File :03/95/040/00811/AM12/	Lic.No/Date:0310679230 30.01.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39232100	63/0- PRINTED VEST TYPE CARRIER BAGS MADE OF HDPE	2000.000	M.T	181300000.00	3700000.00 US Dollars
				Total	181,300,000.00	3,700,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39012000	HDPE GRANULES	2300.000	M.T	137072159.00	2797391.00 US Dollars	Value & Qty
2	32151140	PRINTING INK	105.000	M.T	20580000.00	420000.00 US Dollars	Value & Qty
				Total	157,652,159.00	3,217,391.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/30/2012-PC.II dated 23.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PRINTED VEST TYPE CARRIER BAGS MADE OF HDPE	1 kg	1. HDPE RESIN / GRANULES	1.10 kg
		2. PRINTING INK	0.05 kg

10	Case No.:22/51/87-ALC1/2011	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00467/AM12/	RLA File :07/24/040/00437/AM12/	Lic.No/Date:0710085942 02.02.2012	Defer Date: 22.07.2012
	Decision: A D/L No. 46011/33/2009-PC.II dated 20.06.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

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Case No.:9/1/87-ALC1/2012	Party Name:SHOBIKAA IMPEX,	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Approved				
HQ File :01/87/050/00477/AM12/	RLA File :32/24/040/00054/AM12/	Lic.No/Date:3210052818 07.02.2012	Defer Date:				
Application: Request is for adhoc norms for following:							
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>	
1	39269099	63/0- LLIN HDPE Mosquito Bed Nets. (Net content of imported inputs to be accounted for individually in the shipping bills along with net weight of export product)	678119.000	K.G	135623800.00	2585773.10 US Dollars	
				Total	135,623,800.00	2,585,773.10	
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39012000	HDPE Granules	705888.520	K.G	64699200.00	1215008.00 US Dollars	Value & Qty
2	38089910	Alphacypermethrin Tecnical	4650.000	K.G	5696250.00	106971.83 US Dollars	Value & Qty
3	39011010	LDPE Granules	26480.000	K.G	2542080.00	47738.59 US Dollars	Value & Qty
				Total	72,937,530.00	1,369,718.42	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/07/2012-PC.II dated 23.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LLIN HDPE Mosquito Bed Nets	1 kg	1. HDPE Granules	1.0601 kg
		2. Alphacypermethrin technical	0.0068 kg
		3. LLDPE Granules	0.0391 kg

Case No.:4/47/87-ALC1/2011	Party Name:NILKAMAL LTD	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Approved
HQ File :01/87/050/00385/AM12/	RLA File :03/95/040/00801/AM12/	Lic.No/Date:0310681301 10.02.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>	
<i>1</i>	<i>39231030</i>	<i>63/0- Plastic Roto Insulated Fish Tubs, and Similar Articles with or without Lid of various Capacities. Export Items content: A) LLDPE- 137170.000 Kgs. B) Polyurethane- 18705.000 Kgs.</i>	<i>155875.000</i>	<i>K.G</i>	<i>18120226.00</i>	<i>344492.00 US Dollars</i>	
				<i>Total</i>	<i>18,120,226.00</i>	<i>344,492.00</i>	
<i>Sl No</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value &</i>

							Qty)
1	39011010	LLDPE Granules (1.05 Kg. for 1 kg. weight of LLDPE contents in Export Products)	144028.500	K.G	12962565.00	246437.00 US Dollars	Qty
2	39095000	Polyol (0.514 kg. for 1 kg. weight of Polyurethane Foam content in Export Products)	9614.370	K.G	1442156.00	27417.00 US Dollars	Qty
3	39095000	Isocynate (0.556 kg. for 1 kg. weight of Polyurethane Foam content in Export Products)	10399.980	K.G	1351997.00	25704.00 US Dollars	Qty
				Total	15,756,718.00	299,558.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/51/2009-PC.II dated 23.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Plastic Roto Insulated Fish Tubes, and similar Articles with or without lid of various capacities	1 kg	1. LLDPE Granules	1.05 kg/kg content in the export product
		2. Raw materials for 1 kg of Polyurethane content in the export product:-	
		(i) Polyol (ii) Isocynate	0.514 kg 0.556 kg

13	Case No.:5/51/87-ALC1/2011	Party Name:GARWARE POLYESTER LTD.	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00450/AM12/	RLA File :03/94/040/00949/AM12/	Lic.No/Date:0310681659 13.02.2012	Defer Date:22.08.2012
	Decision: A D/L No. 46011/49/2012-PC.II dated 23.04.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 17.05.2012 and 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue <u>Final Reminder</u> to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:6/51/87-ALC1/2011	Party Name:JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Approved			
HQ File :01/87/050/00451/AM12/	RLA File :03/94/040/01004/AM12/	Lic.No/Date:0310682453 17.02.2012	Defer Date:			
Application: Request is for adhoc norms for following:						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)

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1	39172310	63/0- PVC Pipes & PVC Fittings			2000.000	M.T	139554800.00	2779976.10 US Dollars
						Total	139,554,800.00	2,779,976.10
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)	
1	39041090	PVC Resin	1914.000	M.T	107184000.00	2135139.44 US Dollars	Value & Qty	
2	38123090	PVC Stabilizer	66.000	M.T	7854000.00	156454.18 US Dollars	Value & Qty	
3	28365000	Calcium Carbonate	198.000	M.T	1584000.00	31553.78 US Dollars	Value & Qty	
4	32061190	Titanium Dioxide	22.000	M.T	4730000.00	94223.11 US Dollars	Value & Qty	
				Total	121,352,000.00	2,417,370.51		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/50/2012-PC.II dated 23.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Pipes and PVC Fittings	1 kg	1. PVC Resin	0.9135 kg
		2. PVC Stabilizer	0.0315 kg
		3. Calcium Carbonate	0.0945 kg
		4. Titanium Dioxide	0.0105 kg

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Case No.:9/48/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
HQ File :01/87/050/00408/AM12/	RLA File :31/83/040/00229/AM12/	Lic.No/Date:3110053068 21.02.2012	Defer Date:15.08.2012

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 05.06.2012. Comments of

D/o C&PC are awaited.

17	Case No.:18/5/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00047/AM13/	RLA File :03/95/040/01073/AM12/	Lic.No/Date:0310687749 26.03.2012	Defer Date:22.08.2012
	Decision: A D/L No. 46011/132/2007-PC.II dated 01.06.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.06.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

18	Case No.:19/5/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00048/AM13/	RLA File :03/95/040/01074/AM12/	Lic.No/Date:0310687740 26.03.2012	Defer Date:22.08.2012
	Decision: A D/L No. 46011/132/2007-PC.II dated 01.06.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.06.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

19	Case No.:20/5/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00049/AM13/	RLA File :03/95/040/01075/AM12/	Lic.No/Date:0310687986 27.03.2012	Defer Date:22.08.2012
	Decision: A D/L No. 46011/132/2007-PC.II dated 01.06.2012 was issued by D/o C&PC to firm. This was followed by			

Reminder from DGFT on 29.06.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

20	Case No.:6/8/87-ALC1/2012	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00067/AM13/	RLA File :04/24/040/00272/AM12/	Lic.No/Date:0410135325 04.04.2012	Defer Date:22.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2012. Comments of D/o C&PC are awaited.			

21	Case No.:2/10/87-ALC1/2012	Party Name:ADRIA (INDIA) STONE TECH PVT. LTD.,	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00078/AM13/	RLA File :07/24/040/00482/AM12/	Lic.No/Date:0710087625 12.04.2012	Defer Date:22.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.07.2012. Comments of D/o C&PC are awaited.			

22	Case No.:9/10/84-ALC3/2012	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/84/050/00060/AM13/	RLA File :11/24/040/00051/AM12/	Lic.No/Date:1110026989 12.04.2012	Defer Date:15.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.07.2012. Comments of D/o C&PC are awaited.			

23	Case No.:1/5/87-ALC1/2012	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00030/AM13/	RLA File :31/83/040/00006/AM13/	Lic.No/Date:3110053815 18.04.2012	Defer Date:15.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 05.06.2012. Comments of D/o C&PC are awaited.			

24	Case No.:2/5/87-ALC1/2012	Party Name:BILCARE LIMITED	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00031/AM13/	RLA File :31/83/040/00005/AM13/	Lic.No/Date:3110053824 18.04.2012	Defer Date:15.08.2012
	Decision: A D/L No. 46011/179/2004-PC.II dated 29.06.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 16.07.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

25	Case No.:4/10/87-ALC1/2012	Party Name:PACIFIC PIPE SYSTEMS PVT. LTD.	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00080/AM13/	RLA File :08/24/040/00009/AM13/	Lic.No/Date:0810110879 18.04.2012	Defer Date:15.08.2012
	Decision: A D/L No. 46011/13/2011-PC.II dated 25.06.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 13.07.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:6/11/87-ALC1/2012	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Approved
	HQ File :01/87/050/00095/AM13/	RLA File :03/95/040/01121/AM12/	Lic.No/Date:0310691929 24.04.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	40059990	63/0- Thermoplastic Elastomer G 70A 66184	30000.000	K.G	4200000.00	86420.00 US Dollars
2	40059990	63/0- Thermoplastic Elastomer G 50A 41 67070	3000.000	K.G	534000.00	10988.00 US Dollars
3	40059990	63/0- Thermoplastic Elastomer TES 85A 11 17453	2000.000	K.G	204000.00	4198.00 US Dollars
				Total	4,938,000.00	101,606.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	40021990	Styrene Ethylene Butadine Styrene. Calprene501/Calprene6120/Calprene6170/Taipol3201/Taipol3206/Taipol6150/Taipol6151/Globalprene9550/Globalprene9551	10905.000	K.G	2397246.00	48528.00 US Dollars	Qty
2	27101990	White Mineral Oil White Oil Lily-100 / W.O. 350P White Mineral Oil/ Pan Oil 505 White Mineral	11890.000	K.G	957407.00	19381.00 US Dollars	Qty
3	39021000	Polypropylene	6306.000	K.G	467274.40	9459.00 US Dollars	Qty
4	38123090	Additives Antioxidant	73.000	K.G	18031.00	365.00 US Dollars	Qty
5	25309030	Omya 02 O.L-Calcium Carbonate	6876.000	K.G	57745.00	1169.00 US	Qty

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/62/2010-PC.II dated 23.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Thermoplastic Elastomer G70A 11 66184	1 kg	1. Styrene Ethylene Butadine Styrene, Calprene 501/Calprene 6120/Calprene 6170/Taipol 3201/Taipol 3206/Taipol 6150/Taipol 6151	0.301 kg
		2. White Oil Lily – 100 / W.O.350P White Mineral Oil	0.301 kg
		3. Polypropylene Granules	0.226 kg
		4. Additives	0.002 kg
		5. Omya 02 OJ – Calcium Carbonate	0.200 kg
2. Thermoplastic Elastomer G 50A 41 67070	1 kg	1. Styrene Ethylene Butadine Styrene, Calprene 501/Calprene 6120/Calprene 6170/Taipol 3201/Taipol 3206/Taipol 6150/Taipol 6151	0.373 kg
		2. White Oil Lily – 100 / W.O.350P White Mineral Oil	0.496 kg
		3. Polypropylene Granules	0.158 kg
		4. Additives	0.003 kg
3. Thermoplastic Elastomer TES 85A 11	1 kg	1. Styrene Ethylene Butadine Styrene, Calprene 501/Calprene	0.258 kg

17453	6120/Calprene	6170/Taipol
	3201/Taipol	3206/Taipol
	6150/Taipol	6151
	2. White Oil Lily – 100 / W.O.350P White Mineral Oil	0.206 kg
	3. Polypropylene Granules	0.216 kg
	4. Additives	0.002 kg
	5. Omya 02 OJ – Calcium Carbonate	0.348 kg

27	Case No.:1/8/87-ALC1/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00062/AM13/	RLA File :03/94/040/00009/AM13/	Lic.No/Date:0310692024 25.04.2012	Defer Date:22.08.2012
	Decision: A D/L No. 46011/93/2011-PC.II dated 01.06.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

28	Case No.:2/6/87-ALC1/2012	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00060/AM13/	RLA File :31/83/040/00009/AM13/	Lic.No/Date:3110053922 26.04.2012	Defer Date:15.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 05.06.2012. Comments of D/o C&PC are awaited.			

29	Case No.:5/8/87-ALC1/2012	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00066/AM13/	RLA File :04/24/040/00360/AM12/	Lic.No/Date:0410135889 26.04.2012	Defer Date:15.08.2012
	Decision: The Committee noted that as per earlier decision of NC, visit of factory premises of the firm could not be made on the request of Representative of D/o C&PC. Hence, it was decided that D/o C&PC may be requested to further examine the issue and send their comments immediately. A list of all pending cases of the firm may be forwarded to D/o C&PC.			

30	Case No.:7/10/84-ALC3/2012	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/84/050/00058/AM13/	RLA File :03/95/040/00023/AM13/	Lic.No/Date:0310692366 26.04.2012	Defer Date:22.08.2012
	Decision: A D/L No. 46011/60/2012-PC.II dated 17.07.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

31	Case No.:8/10/84-ALC3/2012	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/84/050/00059/AM13/	RLA File :03/95/040/00022/AM13/	Lic.No/Date:0310692364 26.04.2012	Defer Date:22.08.2012
	Decision: A D/L No. 46011/60/2012-PC.II dated 17.07.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

	Case No.:3/8/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Approved
	HQ File :01/87/050/00064/AM13/	RLA File :03/94/040/00037/AM13/	Lic.No/Date:0310692415 27.04.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39072090	62/0- EXACOL TMP 950 Polyether Polyol	16800.000	K.G	2353344.00	45696.00 US Dollars
				Total	2,353,344.00	45,696.00

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Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29054100	Trimethylolpropane	13070.400	K.G	1568448.00	30337.00 US Dollars	Value & Qty
2	29102000	Propylene Oxide	4183.200	K.G	443419.00	8577.00 US Dollars	Value & Qty
				Total	2,011,867.00	38,914.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/77/2010-PC.II dated 20.06.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Exacol TMP 950 (Polyether Polyol)	1 kg	1. Trimethylpropane	0.778 kg
		2. Propylene Oxide	0.249 kg

Case No.:6/10/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Approved
HQ File :01/87/050/00082/AM13/	RLA File :08/24/040/00022/AM13/	Lic.No/Date:0810111150 30.04.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39095000	62/0- Polyurethanes PU 5030 (70% Content)	48000.000	K.G	4284000.00	84000.00 US Dollars
				Total	4,284,000.00	84,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	11904.000	K.G	765000.00	15000.00 US Dollars	Qty
2	29173500	Phthalic Anhydride	14304.000	K.G	1173000.00	23000.00 US Dollars	Qty
3	29054500	Glycerine	6624.000	K.G	255000.00	5000.00 US Dollars	Qty
4	29054210	Pentaerithritol	4224.000	K.G	357000.00	7000.00 US Dollars	Qty
5	29023000	Toluene (This licence issued under para 4.7 of H.B. vol.I of 2009-14 for fixation of norms by ALC New Delhi	16368.000	K.G	1173000.00	23000.00 US Dollars	Qty
				Total	3,723,000.00	73,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 23.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyurethane PU- 5030 (70% Resin Content)	1 kg	1. Distilled Fatty Acid	0.248 kg
		2. Phthalic Anhydride	0.298 kg
		3. Glycerin	0.138 kg
		4. Pentaerithritol	0.088 kg
		5. Toluene	0.315 kg

Case No.: 7/10/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Approved
HQ File :01/87/050/00083/AM13/	RLA File :08/24/040/00035/AM13/	Lic.No/Date:0810111332 03.05.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39075000	62/0- Alkyd Resin F 4035 (70 % Resin content)	100000.000	K.G	10140000.00	195000.00 US Dollars
				Total	10,140,000.00	195,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	38231900	Distilled Fatty Acid	20300.000	K.G	1404000.00	27000.00 US Dollars	Qty
2	29163110	Benzoic Acid	10100.000	K.G	780000.00	15000.00 US Dollars	Qty
3	29173500	Phthalic Anhydride	23500.000	K.G	2080000.00	40000.00 US Dollars	Qty
4	29054290	Pentaerithritol	23600.000	K.G	1976000.00	38000.00 US Dollars	Qty
5	29023000	Toluene (This licence issued under para 4.7 of HB vol.I 2009-14 for fixation of Norms by ALC New Delhi)	34100.000	K.G	2288000.00	44000.00 US Dollars	Qty
				Total	8,528,000.00	164,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 23.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin F-4035 (70% Resin Content)	1 kg	1. Distilled Fatty Acid	0.203 kg
		2. Benzoic Acid	0.101 kg
		3. Phthalic Anhydride	0.235 kg
		4. Penta - erithritol	0.236 kg
		5. Toluene	0.315 kg

35	Case No.:9/10/87-ALC1/2012	Party Name:NEXGEN LAMINATORS PVT. LTD.	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00085/AM13/	RLA File :30/24/040/00010/AM13/	Lic.No/Date:3010085555 03.05.2012	Defer Date:15.08.2012
	Decision: A D/L No. 46011/86/2012-PC.II dated 03.07.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 13.07.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:5/11/87-ALC1/2012	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Approved
	HQ File :01/87/050/00094/AM13/	RLA File :03/94/040/00944/AM12/	Lic.No/Date:0310693382 03.05.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39074000	62/0- DESMOPAN DP 1960AW (THERMOPLASTIC POLYURETHANE)	100000.000	K.G	26625000.00	500000.00 US Dollars
				Total	26,625,000.00	500,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39079990	DESMOPHEN 2002 (polyester polyol 2002H)	52410.000	K.G	10660980.15	200206.20 US Dollars	Value & Qty
2	29291090	DESMODUR 44 CFS (DIPHENYLMETHAN 4 4 DIISOCYANATE)	20990.000	K.G	2682522.00	50376.00 US Dollars	Value & Qty
3	29053910	1,4 BUTANDIOL (1,4-BUTAN DIOL)	4910.000	K.G	975236.47	18314.30 US Dollars	Value & Qty
4	29252990	CARBIDIIMID (CARBODIIMIDE)	210.000	K.G	223650.00	4200.00 US Dollars	Value & Qty
5	29252990	PACIZER -6825 (DIPROPYLENE GLYCOL DIBENZOATE)	31660.000	K.G	7350502.20	138037.60 US Dollars	Value & Qty
6	39095000	TINUVINPURR(EB50-866)(UV STABILIZER ADDITIVE)	390.000	K.G	1038375.00	19500.00 US Dollars	Value & Qty
				Total	22,931,265.82	430,634.10	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/23/2006-PC.II dated 23.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Desmopan DP 1960 A W (Thermoplastic Polyurethane)	1 kg	1. Desmophen 2002	0.5152 kg
		2. Desmodur 44 CFS	0.2043 kg
		3. 1,4 Butandiol	0.0481 kg

		4. Carbidimid	0.0021 kg
		5. Pacizer – 6825	0.3166 kg
		6. Tinuvinpurr	0.0039 kg

37	Case No.:1/10/87-ALC1/2012	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00077/AM13/	RLA File :05/24/040/00040/AM13/	Lic.No/Date:0510324125 08.05.2012	Defer Date:15.08.2012
	Decision: A D/L No. 46011/86/2012-PC.II dated 03.07.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 13.07.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

38	Case No.:1/12/87-ALC1/2012	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00098/AM13/	RLA File :04/24/040/00021/AM13/	Lic.No/Date:0410136292 10.05.2012	Defer Date:15.08.2012
	Decision: The Committee noted that as per earlier decision of NC, visit of factory premises of the firm could not be made on the request of Representative of D/o C&PC. Hence, it was decided that D/o C&PC may be requested to further examine the issue and send their comments immediately. A list of all pending cases of the firm may be forwarded to D/o C&PC.			

	Case No.:3/11/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Approved
	HQ File :01/87/050/00092/AM13/	RLA File :03/94/040/00084/AM13/	Lic.No/Date:0310694221 11.05.2012	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39072090	62/0- R 180 Polyether Polyol	108000.000	K.G	11498220.00	214920.00 US Dollars
				Total	11,498,220.00	214,920.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29094100	Diethylene Glycol	13500.000	K.G	661500.00	12307.00 US Dollars	Value & Qty
2	29102000	Propylene Oxide	71280.000	K.G	7840800.00	145875.00 US Dollars	Value & Qty
				Total	8,502,300.00	158,182.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/77/2007-PC.II dated 16.01.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
R 180 (Polyether Polyol)	1 kg	1. Diethylene Glycol	0.1250 kg
		2. Propylene Oxide	0.6600 kg

Case No.: 4/11/87-ALC1/2012	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Approved
HQ File :01/87/050/00093/AM13/	RLA File :03/94/040/00098/AM13/	Lic.No/Date:0310694528 14.05.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
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1	39061090	62/0- DODIFLOW 4138 X	400000.000	K.G	65084000.00	1228000.00 US Dollars
				Total	65,084,000.00	1,228,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29051700	1-OCTADECANOL	162800.000	K.G	17256800.00	319570.37 US Dollars	Value & Qty
2	29161100	ACRYLIC ACID	46800.000	K.G	5559840.00	102960.00 US Dollars	Value & Qty
3	29024400	XYLENE	202800.000	K.G	9126000.00	169000.00 US Dollars	Value & Qty
				Total	31,942,640.00	591,530.37	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/15/2008-PC.II dated 09.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Dodiflow 4138 X (Solution of Acrylic Acid Copolymer in Xylene Solid Content 50+/-2%)	1 kg	1. 1-OCTADECANOL	0.407 kg
		2. ACRYLIC ACID	0.117 kg
		3. XYLENE	0.507 kg

Case No.: 6/12/87-ALC1/2012	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Approved
HQ File :01/87/050/00103/AM13/	RLA File :04/24/040/00073/AM12/	Lic.No/Date:0410136353 14.05.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39076090	63/0- 40% IPA COPOLYESTER CHIPS 40% IPA COPOLYESTER CHIPS	500000.000	K.G	46445800.00	1052000.00 US Dollars
				Total	46,445,800.00	1,052,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29173600	PURIFIED TEREPHTHALIC ACID PTA	287000.000	K.G	18726750.00	416150.00 US Dollars	Value & Qty
2	29053100	MONOETHYLENE GLYCOL (MEG) EHTYLENE GLYCOL (EG)	153000.000	K.G	9639000.00	214200.00 US Dollars	Value & Qty
3	29173900	ISOPHTHALIC ACID (IPA) PURIFIED ISOPHTHALIC ACID (PIPA)	173000.000	K.G	11677500.00	259500.00 US Dollars	Value & Qty
4	29152990	COBALT ACETATE COAC	150.000	K.G	101250.00	2250.00 US Dollars	Value & Qty
5	28258000	ANTIMONY TRIOXIDE ANTIMONY TRIOXIDE	200.000	K.G	108000.00	2400.00 US Dollars	Value & Qty
6	28092010	ORTHO PHOSPHERIC ACID (OPA) PHOSPHERIC ACID (OPA)	50.000	K.G	27000.00	600.00 US Dollars	Value & Qty
				Total	40,279,500.00	895,100.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/03/2011-PC.II dated 13.07.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
40% IPA Copolyester Chips / 40% Copolymer Chips	1 kg	1. PTA	0.574 kg
		2. MEG	0.306 kg
		3. Isophthalic Acid	0.346 kg
		4. Cobalt Acetate	0.0003 kg

		5. Antimony Trioxide	0.0004 kg
		6. Ortho Phosphoric Acid	0.0001 kg

42	Case No.:5/9/87-ALC1/2012	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00076/AM13/	RLA File :31/83/040/00025/AM13/	Lic.No/Date:3110054382 22.05.2012	Defer Date:15.08.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 05.06.2012. Comments of D/o C&PC are awaited.			

43	Case No.:3/12/87-ALC1/2012	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00100/AM13/	RLA File :03/95/040/01122/AM12/	Lic.No/Date:0310695628 22.05.2012	Defer Date:22.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 15.06.2012. Comments of D/o C&PC are awaited.			

44	Case No.:4/12/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00101/AM13/	RLA File :04/24/040/00361/AM11/	Lic.No/Date:0410136625 22.05.2012	Defer Date:22.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 15.06.2012. Comments of D/o C&PC are awaited.			

	Case No.:2/12/87-ALC1/2012	Party Name:GEM POLYTECH	Meet No/Date:18/87-ALC1/2012	Status: Deferred
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45		INDUSTRIES PVT.LTD.	01.08.2012	
	HQ File :01/87/050/00099/AM13/	RLA File :02/24/040/00011/AM13/	Lic.No/Date:0210177861 24.05.2012	Defer Date:22.08.2012
	Decision: A D/L No. 46011/12/2012-PC.II dated 14.07.2012 was issued by D/o C&PC to firm, followed by Reminder from. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

46	Case No.:13/10/87-ALC1/2012	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00089/AM13/	RLA File :31/83/040/00035/AM13/	Lic.No/Date:3110054453 25.05.2012	Defer Date:22.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 19.06.2012. Comments of D/o C&PC are awaited.			

47	Case No.:2/10/84-ALC3/2012	Party Name:KARAM MALTIPACK PVT. LTD.,	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/84/050/00053/AM13/	RLA File :24/24/040/00004/AM13/	Lic.No/Date:2410036449 29.05.2012	Defer Date:22.08.2012
	Decision: A D/L No. 46011/91/2012-PC.II dated 17.07.2012 was issued by D/o C&PC to firm, followed by Reminder from. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

48	Case No.:5/12/87-ALC1/2012	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00102/AM13/	RLA File :04/24/040/00013/AM13/	Lic.No/Date:0410136833 29.05.2012	Defer Date:22.08.2012
	Decision: A D/L No. 46011/84/2012-PC.II dated 09.07.2012 was issued by D/o C&PC to firm, followed by Reminder from. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

49	Case No.:2/18/87-ALC1/2012	Party Name:ECCELENT COMPONENTS MANUFACTURING PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00140/AM13/	RLA File :04/24/040/00031/AM13/	Lic.No/Date:0410137246 12.06.2012	Defer Date:15.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.07.2012. Comments of D/o C&PC are awaited.			

50	Case No.:1/15/87-ALC1/2012	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00110/AM13/	RLA File :31/83/040/00059/AM13/	Lic.No/Date:3110054866 27.06.2012	Defer Date:15.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 17.07.2012. Comments of D/o C&PC are awaited.			

51	Case No.:3/18/87-ALC1/2012	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00141/AM13/	RLA File :04/24/040/00059/AM13/	Lic.No/Date:0410137680 27.06.2012	Defer Date:15.08.2012
	Decision: The Committee noted that as per earlier decision of NC, visit of factory premises of the firm could not be made on the request of Representative of D/o C&PC. Hence, it was decided that D/o C&PC may be requested to further examine the issue and send their comments immediately. A list of all pending cases of the firm may be forwarded to D/o C&PC.			

52	Case No.:4/18/87-ALC1/2012	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00142/AM13/	RLA File :32/24/040/00014/AM13/	Lic.No/Date:3210055281 28.06.2012	Defer Date:15.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.07.2012. Comments of D/o C&PC are awaited.			

53	Case No.:1/18/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:18/87-ALC1/2012 01.08.2012	Status: Deferred
	HQ File :01/87/050/00139/AM13/	RLA File :02/24/040/00059/AM13/	Lic.No/Date:0210179439 05.07.2012	Defer Date:15.08.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.07.2012. Comments of D/o C&PC are awaited.			

Meeting ended with thanks to Chair and all participants.
